

CENTRAL INFORMATION COMMISSION
BLOCK IV, OLD JNU CAMPUS, NEW DELHI 110067

F.No.PBA/06/182
18th September 2006

Appeal No. 105/ICPB/2006
In the matter of Right to Information Act, 2005 – Section 19.

Appellant: Shri Bhagwan Chand Saxena, New Delhi

Public authority: Export Inspection Council of India
Shri S.K. Tandon, Asst. Director & PIO
Shri Vijay Kumar, Addl. Director – Appellate Authority.

FACTS:

The appellant vide his application dated 24.10.2005 addressed to the PIO had requested to provide details relating to travel of Director, EICI, to Australia/Singapore during 3-4 December, 2004, particularly the following :

- i. Number of days of tour approved including date of journey and date of return.
- ii. Number of hours/days spent in Singapore on way to Australia and on return.
- iii. Amount of sanction in Indian rupees and equivalent foreign exchange withdrawn for the tour, DA and hotel charges separately.
- iv. Amount of foreign exchange spent in Australia and Singapore through corporate credit card, specifying date, amount and purpose.
- v. Provide copy of account statement of CCC for the period December 2004 to March 2005.

By a letter dated 10.1.2006, the PIO furnished the information in respect of information sought in serial (i) to (iii) above. The appellant filed an appeal on 30.1.2006 complaining that the PIO has failed to supply certified copies of the related documents and also the information sought for in serial (iv) and (v). Since he did not get any response from PIO, he has filed this appeal complaining that certified supporting documents had not been furnished, that the stay of the Director was personal but he drew daily allowance and that copy of CCC was not provided to him. Comments were called for from the CPIO and the appellant has also filed his rejoinder.

DECISION:

In the comments it is stated that the appellant paid the fee of Rs 10 only on 16.11.2005 and as the information had to be collected from A&A Division, there was delay in furnishing the information. Along with the comments, the CPIO has also enclosed a copy of the CCC statement. In the rejoinder, the appellant has pointed out the duration of the tour as provided by the CPIO is different from the one provided by the CVC. From the tour programme of the Director, I find that he departed from Delhi on 3.12.2005 and returned to Bombay on 12.12.2005. The appellant has also pointed out that the copy of the CCC statement furnished by the CPIO along with his comments is different from the one that he had obtained from CVC and thus the CPIO has fabricated the statement. I have perused both the copies. While the copy furnished by CVC includes the transactions personal to the Director, in the copy furnished by the CPIO, which is duplicate copy generated by the Card authorities, the same do not find a place. Since the CPIO has only sent a copy of the duplicate as generated by the card authority itself, the CPIO cannot be held to be responsible for the omission of the personal transactions of the Director. Since the appellant has obtained a copy of the full statement from CVC, his purpose of obtaining the information has been served. Since the appellant has been furnished full information, no further directions to the CPIO are called for.

The appeal is accordingly disposed of.

Let a copy of this decision be sent to the appellant and CPIO.

(Padma Balasubramanian)
Information Commissioner

Authenticated true copy :

(L. C. Singhi)
Addl. Registrar

Address of parties :

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2. Mr. S. K. Tondon PIO, Export Inspection Council of India, M/o C&I 3rd Floor, NDYMCA, Cultural Centre Building 1 Jai Singh Road, New Delhi-110001
3. Mr. Vijay Kumar, Addl Director, Export Inspection Council of India, M/o C&I 3rd Floor, NDYMCA, Cultural Centre Building 1 Jai Singh Road, New Delhi-110001